

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-511

IB-1587/ND/2019
(1) IA/3141/2020
(2) IA/5451/2020
(3) IA/2405/2020
(4) IA/2346/2020
(5) IA/5077/2020

IN THE MATTER OF:

M/s. JC Enterprises Pvt. Ltd.

V/s

M/s. M.K.S Oil Pvt. Ltd.

....Applicant

....Respondent

SECTION

U/s 9 IBC

Order delivered on 16.02.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Anjali Sharma, Adv, for Applicant IRP, along with IRP, Mr. Atul K. Mittal, Siddharth Banthia, Advocate for RP

For the Respondent

: Adv Kanvi Nagpal, For Suspended Directors along with Sh. Suresh Jindal, the Director of Corporate Debtor

ORDER

IA/5451/2020:-

Issue notice upon the respondents by all modes including the email id of the respondents as well as through the process of the bench. Affidavit of service must be filed within one week from today.

List on **23.03.2021**.

IA/3141/2020:-

List this application along with IA/5451/2020 on **23.03.2021**.

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IA/2346/2020:-

Ld. Counsel for the RP has received some documents/information from the Suspended Board of Directors yesterday. List on **23.03.2021**.

IA/5077/2020:-

List on **23.03.2021**.

IA/2405/2020:-

Wrongly listed today.

-Sd-

(K.K. VOHRA)
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)